

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1424
TO BE ANSWERED ON 26.07.2016

Cess on Environmental Clearance

1424. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received any proposal for levying cess/fees to process applications for environmental clearance by State Pollution Control Boards so as to facilitate providing infrastructure and manpower requirements of these boards;
- (b) if so, the action taken by the Government in this regard;
- (c) whether the State Pollution Control Boards would be empowered to levy such fees; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

- (a) State Pollution Control Boards/Union Territory Pollution Control Committees are not competent to grant Environmental Clearance.
- (b) to (d) Does not arise in view of answer at (a) above.
